

Mukarram Vs State Of Uttarakhand

Court: Uttarakhand High Court

Date of Decision: Nov. 12, 2024

Acts Referred: Indian Penal Code, 1860 " Section 120B, 420, 467, 468, 471, 506

Hon'ble Judges: Ravindra Maithani, J

Bench: Single Bench

Advocate: Pawan Mishra, Rangoli Purohit

Final Decision: Allowed

Judgement

Ravindra Maithani, J

1. Applicant is in judicial custody in FIR No.138 of 2022, under Sections 420, 467, 468, 471, 120-B and 506 IPC, Police Station Rajpur, District

Dehradun. He has sought his release on bail.

2. Heard learned counsel for the parties and perused the record.

3. It is argued by learned counsel for the applicant that co-accused have already been granted bail.

4. This fact is admitted by learned State Counsel.

5. Having considered, this Court is of the view that it is a case fit for bail and the applicant deserves to be enlarged on bail.

6. The bail application is allowed.

7. Let the applicant be released on bail, on his executing a personal bond and furnishing two reliable sureties, each in the like amount, to the

satisfaction of the court concerned.